

HIGH COURT OF TRIPURA
AGARTALA

No.F.44(11)(a)-HC/2018/18531

Dated, Agartala, the 24th November, 2018

NOTIFICATION

His Lordship, Hon'ble the Chief Justice, High Court of Tripura has been pleased to order that henceforth no Judicial Officer shall leave his/ her respective place of posting without prior permission of His Lordship, Hon'ble the Chief Justice and no Judicial Officer shall avail leave of any kind without prior sanction of leave by His Lordship, Hon'ble the Chief Justice.

2. However, only in case of extreme exigency, the concerned Judicial Officer may obtain the permission of His Lordship, Hon'ble the Chief Justice for leaving the station and/or sanction of leave over telephone through the Registrar General.

3. This is issued with immediate effect in supersession of all earlier orders issued in this regard and until further order.

By order

Sd/-

(S.G.Chattopadhyay)
Registrar General

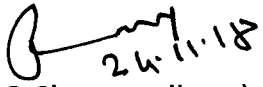
No.F.44(11)(a)-HC/2018/18532-69

Dated, Agartala, the 24th November, 2018

Copy to:

1. The Principal Secretary to His Lordship, Hon'ble the Chief Justice, High Court of Tripura, Agartala.
2. The Secretary to His Lordship, Hon'ble Mr. Justice S.Talapatra, Judge, High Court of Tripura for kind appraisal of His Lordship.
3. The Secretary to His Lordship, Hon'ble Mr. Justice A.Lodh, Judge, High Court of Tripura, Agartala for kind appraisal of His Lordship.
4. The LR & Secretary, Law, Government of Tripura, Agartala for information.
5. **The District & Sessions Judge**, South Tripura Judicial District at Belonia/ Gomati Judicial District at Udaipur/West Tripura Judicial District at Agartala/ North Tripura Judicial District at Dharmanagar/ Unakoti Judicial District at Kailashahar/ Khowai Judicial District at Khowai/ Sepahijala Judicial District at Sonamura/ Dhalai Judicial District at Ambassa for strict compliance and ensuring compliance of the same by all Judicial Officers within their respective district.

6. The Judge, Family Court, Agartala, Kailashahar and Udaipur for strict compliance and ensuring compliance of the same by all Judicial Officers within their respective jurisdiction.
7. The Director, Tripura Judicial Academy, High Court of Tripura, Agartala for compliance.
8. The Registrar (Vigilance), High Court of Tripura, Agartala.
9. The Member Secretary, Tripura State Legal Services Authority, Melarmath, Agartala for strict compliance and ensuring compliance of the same by all Judicial Officers within his respective jurisdiction.
10. The Registrar (Judicial), High Court of Tripura, Agartala for information and necessary action.
11. The Registrar (Admn.P & M), High Court of Tripura, Agartala for information and necessary action.
12. The Joint Registrar, High Court of Tripura, Agartala.
13. The Deputy Registrar (Judicial)-cum-CPC, High Court of Tripura, Agartala.
14. The Deputy Registrar (Admn.), High Court of Tripura, Agartala for information and necessary action.
15. All Deputy Registrars, High Court of Tripura, Agartala.
16. All Assistant Registrars, High Court of Tripura, Agartala.
17. The System Analyst, for uploading the notification in the official website of the High Court of Tripura, Agartala forthwith.
18. The Superintendents, Establishment Section, High Court of Tripura, Agartala.
19. Concerned file.


24.11.18
(S.G.Chattopadhyay)
Registrar General